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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

D.A.No.974 OF 1999.

DATE OF ORDER:13-7-1999.

BETWEEN:

T.K.Jena.Applicant

and

1. Commanding Officer,
INS Circars, Visakhapatnam.

2. Naval Admiral, Naval Head Quarters(NHQ),
Cuttack, Orissa State.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.A.Srinivasa Sarma

COUNSEL FOR THE RESPONDENTS :: Mr.V.Vinod Kumar

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

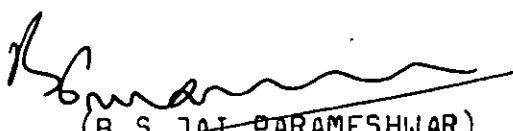
Heard Mr.A.Srinivasa Sarma, learned Counsel
for the Applicant and Mr.V.Vinod Kumar, learned
Standing Counsel for the Respondents.

.....2

2. This OA is filed praying for setting aside the Order No.GX.No.10979/S, dated:3-2-1999, (Annexure.I, page.6 to the OA), whereby the applicant was dismissed from Naval service and to reinstate him back into service.

3. When the OA was taken up for hearing, the learned Counsel for the Respondents submit that this Tribunal has no jurisdiction as the applicant belongs to Armed Force Service. The learned Counsel for the Applicant also accepts the above submission. Hence, he is permitted to withdraw the OA and approach the appropriate Judicial Forum in accordance with the Law.

4. The OA is disposed of as withdrawn. No costs.


(B.S. JAI PARAMESHWAR)

13-7-99
MEMBER (JUDL)

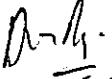

(R. RANGARAJAN)

MEMBER (ADMN)

DATED: this the 13th day of July, 1999

Dictated to steno in the Open Court

DSN


13-7-99

1st AND 2nd COURT.

COPY TO :-

1. HDH NJ

2. HHRP M(A)

3. HOSDR M(J)

4. D.R. (A)

5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL 30/7/99
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D. H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. BAJAJIARA PRASAD
MEMBER (ADMN)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN)

THE HON'BLE MR. D. S. JAI P. PARAMESHWAR
MEMBER (JUDL)

ORDER: Date. 13-7-99

ORDER / JUDGMENT

MA. / RA. / CP. NO

IN

OA. NO. 974/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

केन्द्रीय प्रशासनिक अधिकार पर्याप्त
Central Administrative Tribunal
प्रशासन / DESPATCH

28 JUL 1999

हैदराबाद न्यायालय
HYDERABAD BENCH